ITEM NO.6 COURT NO.2 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 234/2018

SHANTANU KUMAR & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln.(s) for appropriate orders/directions and for clarification/direction and for intervention/impleadment and for modification and for modification of this Court's order)

Date : 16-04-2019 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Govind Jee, Adv.

For Respondent(s)/ Applicant(s) Mr. ANS Nadkarni, ASG
Ms. Kiran Suri, Sr. Adv.
Mr. Nachiketa Joshi, AOR
Mr. Sachin Sharma, Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kumar Sharma, AOR

Ms. Neema, Adv.
Ms. Pallavi Pratap, AOR

Mr. Krishna Dev Jagarlamudi, AOR

Mr. Arjun Singh Bhati, AOR

UPON hearing the counsel the Court made the following

O R D E R

Having heard learned counsel appearing for the parties, we direct that the CBI shall file current status report on or before 24.04.2019 in the Registry of this Court.

The Registry is directed to serve the copy the said status report to the parties thereafter.

List the matter on 06.05.2019

In the meantime, liberty is granted to the petitioner to file reply to the aforesaid current status report of CBI.

Signature Not Verified
Digitally signed by SANJAY KUMAR
Date: 2019.04.16 16:28:21 IST
Reason:

(SANJAY KUMAR-II)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER